

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3151
TO BE ANSWERED ON 06.12.2019

NATIONAL COMMISSION FOR WOMEN

3151. SHRI SHYAM SINGH YADAV:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the National Commission for women;
- (b) the objectives of National Commission for Women;
- (c) the criteria by which the Government assesses the improvement in status and position of the women in the society; and
- (d) the extent to which their recommendations have been acted upon?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b) The National Commission for Women (NCW) was set up as statutory body in January 1992 under the National Commission for Women Act, 1990. The Commission comprises a Chairperson, five Members and a Member Secretary. The objectives of National Commission for Women are as follows:
 - I. Studying and monitoring all matters relating to constitutional and legal safeguards provided for Women.
 - II. Reviewing the existing legislation and suggesting amendments, wherever necessary;
 - III. Looking into complaints and taking suo motu notice of cases involving deprivation of the rights of women in order to provide support, legal or otherwise to helpless women;
 - IV. Monitoring proper implementation of all legislations enacted to protect the rights of women to enable them to achieve equality in all spheres of life and equal participation in the development of the nation; and
 - V. Undertaking promotional and educational research and participating in and advising in the planning process of socio-economic development of women.

The Commission, while investigating any matter or inquiring into any complaints, has all the powers of a civil court trying a suit and in particular in respect of the following matters:

- a. summoning and enforcing the attendance of any person from any part of India and examining him on oath;
- b. requiring the discovery and production of any document;
- c. receiving evidence on affidavits;
- d. requisitioning any public record from any court or office;
- e. issuing commissions for the examination of witnesses and documents; and
- f. any other matter which may be prescribed.

- (c) Ministry of Statistics and Programme Implementation (MoSPI) has developed National Indicator Framework (NIF) consisting of 306 Indicators in consultation with Ministries and States/UTs for monitoring the progress of achieving Sustainable Development Goals. Ministry of Women and Child Development has identified 36 Gender specific indicators out of National Indicator Framework. NITI Aayog has developed Sustainable Development Goal India Index which tracks the progress of all the States/UTs on a set of 62 indicators, measuring achievements on several Sustainable Development targets. A total number of 6 out of 62 indicators are related to Sustainable Development Goal 5 (Achieve gender equality and empower all women and girls).
- (d) The Ministry of Women and Child Development duly examines and acts upon the recommendations of National Commission for Women (NCW). The recommendations of NCW are also forwarded to the concerned central government Ministries and Departments for appropriate action. They are also considered while formulating and reviewing relevant laws, policies and programmes.
